

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

WRIT PETITION NO. 1581 OF 2020

M/s. Mission Industries and another

vs.

Bank of Baroda through its Authorized Officer

Office Notes, Office Memorandum of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri. M. Anil Kumar, counsel for the petitioner.
Shri. S. M. Bhangde, counsel for sole respondent.

CORAM : MANISH PITALE J.

DATED : 30/04/2020

Hearing was conducted through video conferencing. The learned counsel appearing for the parties stated that the audio and video quality was proper.

2. Heard counsel for the rival parties. It is informed by the learned counsel appearing for the sole respondent bank that the auction has already taken place on 8th April, 2020 and sale certificate has already been issued in favour of the auction purchaser. In these circumstances, the petitioner are granted leave to amend the writ petition within a period of one week. The auction purchaser be added as a party respondent to this petition and the petitioners may amend the petition to bring on record subsequent developments.

3. The learned counsel appearing for the sole respondent bank undertakes to provide the details of the auction purchaser to the learned counsel appearing for the petitioners by tomorrow.

4. Upon amendment being carried out within the aforesaid period of time, issue notice to the proposed respondent No.2, returnable in the **3rd week of June, 2020.**

JUDGE